

F. No.1/1/2003 – CL.V (Pt. file)  
GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

5<sup>th</sup> Floor, Shastri Bhawan,  
Dr RP Road, New Delhi 110001  
Dated the 30<sup>th</sup> Aug, 2012

To  
The Secretary,  
Company Law Board

Subject: Delegation of powers to Regional Directors u/s 17, 18, 19, 141 and 188 of  
the Companies Act, 1956

Sir,

I am directed to refer to this Ministry's letter of even no. dated 31.7.2012 on the subject cited above and say that wherever fee on pending cases under section 17, 18, 19, 141 and 188 of the Companies Act, 1956 have already been paid by the companies/stakeholders at the time of filing of petition, consequent upon the transfer of applications/petitions from Company Law Board to the concerned Regional Directors, which is on account of operation of law, the company/stakeholders need not pay fee for the same petitions. Further, all pending cases before CLB under these sections stand transferred to Regional Directors. Lastly, objections, if any, received by CLB with respect to these petitions shall be forwarded to the concerned RDs by the Secretary, CLB in writing.

Yours faithfully,

(Sanjay Shorey)  
Joint Director

Copy to:

1. All RDs/ROCs/OLs
2. ICAI/ICSI/ICWAI